

**Action Taken Report in the
Original Application No: 61/2024(WZ)
[Earlier Letter Petition No: 24/2024(WZ)]
of Hon'ble National Green Tribunal (NGT),
Western Zone Bench (WZ), Pune**

**[As per Order of Hon'ble National Green Tribunal, Western
Zone Bench, Pune dated 06/05/2024 in O. A. No. 61/2024(WZ)]**



Submitted by:

Gujarat Pollution Control Board

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT),
WESTERN ZONE BENCH (WZ), PUNE**

Original Application No: 61 of 2024

In the matter of:

General Secretary of Azad Hind Mazdoor Sena, Surat (Petitioner)

Vs

Riddhi Siddhi Processors, Surat

(Respondent)

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**Filed For and On Behalf of
Gujarat Pollution Control Board**

D. M. Thaker

**(D. M. Thaker)
Member Secretary**

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1. Background of the matter

General Secretary of Azad Hind Mazdoor Sena, At: A. K. Road, Fulpada, Surat had made a compliant via email dated 13/02/2024 to Hon'ble National Green Tribunal (NGT) against M/s. Riddhi Siddhi Processors, Gandhi Compound, A. K. Road, Surat-395008, Tal: Chorasi, Dist: Surat, Gujarat alleging that, the said unit is burning restricted wood for producing water steam for meal boiler, thereby emitting huge black smoke/fog leading to the illness of the local residents. The said mill is illegally cutting trees from the nearby forest area is included as Annexure-1.

Hon'ble National Green Tribunal (NGT), Western Zone Bench, Pune vide its order dated 06/05/2024 in OA No: 61/2024 called for a report from the Member Secretary, Gujarat Pollution Control Board (GPCB) with respect to truthfulness of this compliant including verification by site inspection. The order of Hon'ble National Green Tribunal (NGT) dated 06/05/2024 in OA No: 61/2024 (WZ) is included as Annexure-2.

2. Site Observation

Site verification of M/s. Riddhi Siddhi Processors was carried out dated 21/03/2025. Point wise observation of Compliant / Hon'ble National Green Tribunal Order is summarized as follow:

Sr No	Points of Hon'ble NGT Order / Complaint	Observation during site inspection dated 21/03/2025
1.	Unit is making pollution by releasing huge black smoke/fog in open air from out of the premises of its mill.	<ul style="list-style-type: none"> Unit has provided steam boiler (4TPH) & TFH (1500U) with common stack. MCS, Bag filter & Water scrubber provided as APCM separately. Provided MCS & Bag filter & Scrubber attached to boiler and TFH are found in operation.

		<ul style="list-style-type: none"> • Unit has provided CEMS for PM to the common stack attached to boiler & TFH and reading of the CEMS is noted 23.43 Kg/Hr at the time of visit. • Unit is located at in centre of City area hence written instruction is given during visit as to submit Time bound Action plan for shifting the unit at outside the city area and Repeatedly Complaint received regarding Air Pollution hence also instructed to operate Air Pollution Control Device efficiently. • During visit, no remarkable smoke is observed to the stack. Photograph taken during visit is attached h/w. • As per Analysis Report of flue gas sample is collected from Common stack attached to Boiler & TFH, All parameters are found within the prescribed Norms. (<u>Annexure-4</u>)
2.	Unit is burning restricted wood for producing water steam for mill Boiler.	<ul style="list-style-type: none"> • Coal is used as fuel in boiler & TFH.

Inspection Report (IR) of the site inspection dated 21/03/2025 is included as Annexure-3. Copy of CC&A (CTO) of the Board has been annexed herewith as Annexure-5.

3. Action taken

Looking at the representations of the complainer and inspection report as well as collected samples analysis reports, no violation/non-compliance observed as per the content of the complainer and unit is found in

compliance of CCA issued by this Board. Unit has also submitted reply of the written remarks issued at the time of inspection which is included as Annexure-6.

4. Recommendations

The Regional Office, GPCB, Surat has been informed to keep close watch on this industry.

Name of the Complainant: General Secretary, Azad Hind Mazdoor Sena

Contact/ E-mail: A.K. Road, Fulpada, Surat, GJ, azadhindmazdoorsena@gmail.com

Representing Capacity : Representative Motion

Complaint Date: 13/2/2024.

Respondent: 1) Riddhi Siddhi Prints Pvt. Ltd. Add. 76, Hiralal Colony, Ashwini Kumar Rd, Nr. Patel Nagar, Surat, Gujarat-395003/ ICG Estate, A. k. Rd. Surat-395008, E-mail ID: info@icgandhi.com

Nature of Complaint:- Complaint for taking action against Respondent Company for causing pollution by burning wood & producing black fog in open air for producing steam for boiler.

Respected Sirs,

**Most respectfully submitted as under:-
SUBSTANCE OF ALLEGATION:**

With reference to the subject noted above, I would like to submit that above complaint has been received by the NGT, Pune by e-mail. The complainant has raised grievance against Respondent Riddhi Siddhi Prints Pvt. Ltd. They alleges that the said mill burns restricted wood for producing water steam for mill boiler. Hence by this act heavy polluted black fog release in nearby area. Due to polluted black fog, general public is affected very dangerously and they have got many illness. They got hazardous disease like T.B & Bronchitis. Govt. has banned for burning wooden for any work because of Green House effect & Environmental Security. But said mill is burning restricted wood by illegally cutting tree from nearby forest area. So they requests for taking action. They complaint to authorities. But no action was taken.

SUBMISSION:

Thus, considering issues raised the complaint relates with substantial question of impact on the environment. The complaint appears to be bonafide. Some preliminary inquiry appears to be necessary. Notice may be processed. Therefore, there is substance in this complaint.

Hence, this report.

Date: 23.02.2024

LP.No. 24/2024(CWZ)

(S.S. Oza)

Registrar

National Green Tribunal
West Zone Bench, Pune.

Member Secretary, GPCB

Email

National Green Tribunal Pune

Fwd: For the matter of opponentmill Riddhi Siddhi Prints Pvt. Ltd. has made high pollution byproducing black polluted fog in open air nearby area and burn wooden forproducing steam for boiler and thereby making huge pollution in nearby air.GPCB is knowing all it but they got bribe from the mill owner etc..

From : Judicial Section <ngtjudicial-kolkata@gov.in>

Tue, Feb 13, 2024 01:17 PM

Subject : Fwd: For the matter of opponentmill Riddhi Siddhi Prints Pvt. Ltd. has made high pollution byproducing black polluted fog in open air nearby area and burn wooden forproducing steam for boiler and thereby making huge pollution in nearby air.GPCB is knowing all it but they got bribe from the mill owner etc..

1 attachment

To : National Green Tribunal Pune <ngt-pune@gov.in>, Public Grievance <publicgrievance-ngt@gov.in>

0
Received on

13/2/24

From: "Sh. RAJA CHATTERJEE Registrar" <registrarngt-kolkata@gov.in>

To: "Judicial Section" <ngtjudicial-kolkata@gov.in>

Sent: Tuesday, February 13, 2024 12:39:36 PM

Subject: Fwd: For the matter of opponentmill Riddhi Siddhi Prints Pvt. Ltd. has made high pollution byproducing black polluted fog in open air nearby area and burn wooden forproducing steam for boiler and thereby making huge pollution in nearby air.GPCB is knowing all it but they got bribe from the mill owner etc..

From: azadhindmazdoorsena@gmail.com

To: gidc@gujarat.gov.in, gidc@gidcgujarat.org, chairman@gidcgujarat.org, se-surat@gidcgujarat.org, vcmd@gidcgujarat.org, gmho@gidcgujarat.org, se-ahd@gidcgujarat.org, am-srt@gidcgujarat.org, "Kumar Samresh AD(Administrator), NBT" <ksamresh.nbt@nic.in>, "MyGov Connect" <connect@mygov.nic.in>, "indiaportal" <indiaportal@gov.in>, "Registrar General, High Court of Gujarat" <rg-hc-guj@nic.in>, hnfw@gujarat.gov.in, prisec-rajbhavan@gujarat.gov.in, "Vice President of India" <vpindia@nic.in>, molegangwar@yahoo.com, "santosh gangwar bareilly" <santosh.gangwar.bareilly@gmail.com>, "Bharat Lal" <sgnhrc@nic.in>, "Shri Manoj Yadava" <dg-nhrc@nic.in>, "registrar-nhrc" <registrar-nhrc@nic.in>, "Central PF Commissioner, EPFO" <cpfc@epfindia.gov.in>, commi-labour@gujarat.gov.in, addlcommi-labour@gujarat.gov.in, do-dish-ahd@gujarat.gov.in, dd1-dish-brd@gujarat.gov.in, dd2-dish-brd@gujarat.gov.in, secyvc@gujarat.gov.in, dycom-lab-sur@gujarat.gov.in, "Registrar General" <rg.ngt@nic.in>, "Mr Yashvir Singh" <yashvir@nic.in>, gpcbchairman@gmail.com, chairman-gpcb@gujarat.gov.in, membersecretarygpcb@gmail.com, ms-gpcb@gujarat.gov.in, "Roli Singh" <ash-mohfw@nic.in>, sechfwd@gujarat.gov.in, commissioner@suratmunicipal.org, sur@gujarat.gov.in, "V. Srikanth" <v.srikanth@nic.in>, "R S Meena Under Secretary" <Rohtas.meena@nic.in>, Sec-rajbhavan@gujarat.gov.in, cgh-gh@gujarat.gov.in, ahagarwal@nic.in, akganguli@nic.in, akkhanna@nic.in, akpanda@nic.in, "Alka"

asurani@nic.in, Anil Aggarwal <aaggarwal@nic.in>, askiani@nic.in, bkkoni@nic.in, chitra@nic.in, dangi@nic.in, dilipsingh@nic.in, dsharma@nic.in, harbans@nic.in, "Jitender Kumar" <jitender@nic.in>, jnverma@nic.in, mcsharma@nic.in, mkkhanna@nic.in, mksharma@nic.in, "Dinesh" <dinesh_nij@nic.in>, nlanka@nic.in, opmaurya@nic.in, "Shri Om Parkash Singh" <opsingh@nic.in>, "pankajkalia" <pankajkalia@nic.in>, premlata@nic.in, pushparani@nic.in, ranbir@nic.in, rdram@nic.in, rka@nic.in, arorark@nic.in, rkbhatia@nic.in, "R.K." <rkchugh@nic.in>, rkmathur@nic.in, rnsimham@nic.in, rsdangi@nic.in, rsdas@nic.in, rumalsingh@nic.in, dpsabharwal@nic.in, "sangeetasha" <sangeetasha@nic.in>, santram@nic.in, skgeeva@nic.in, sminj@nic.in, "s_gwal" <s_gwal@nic.in>, tnu@nic.in, vfta@nic.in, "Biswajit" <vmohanty@nic.in>, vrao@nic.in, wot@nic.in, ypsharma@nic.in, yraizada@nic.in, clc@nic.in, skmukhopadhyay@nic.in, mdasan@nic.in, clcps@nic.in, harishbhatheja@nic.in, grmajhi@nic.in, clcjps@nic.in, leela@nic.in, vktaneja@nic.in, clepscalw@nic.in, dilipdhiwal@nic.in, clepsdirtrg@nic.in, "satinder pal" <satinder.pal@nic.in>, achal@nic.in, bkbhise@nic.in, nareshchandra@nic.in, rkchaudhery@nic.in, pksaxena@nic.in, monika@nic.in, "ashok" <ackatoch@nic.in>, clepao@nic.in, "khodidas dobariya" <khodidas.dobariya@gmail.com>, "rkagrawal" <rkagrawal@nic.in>, rupa@nic.in, "gilani abu" <gilani.abu@nic.in>, clevigandse@nic.in, dpsalc@nic.in, onkarsharma@nic.in, clcadm1@nic.in, clcadm2@nic.in, clcadm3@nic.in, clcls1@nic.in, clcls2@nic.in, "CLCLS III" <clcls3@nic.in>, statad@nic.in, adhindi@nic.in, clccoord@nic.in, clccb@nic.in, clchu@nic.in, clcgvfn@nic.in, clcon1@nic.in, clcon2@nic.in, clcenf@nic.in, "Jaimini Kumar Srivastava" <ionhrc@nic.in>, "vigilance" <vigilance@nic.in>, laborweb@nic.in, csguj@gujarat.gov.in, secepd@gujarat.gov.in, secfd@gujarat.gov.in, chiefsecretary@gujarat.gov.in, "PMO RTI APPLICATIONS" <rti-pmo.applications@gov.in>, secpers@gujarat.gov.in, dcourt-sut@gujarat.gov.in, collector-sur@gujarat.gov.in, "supremecourt sci" <supremecourt@nic.in>, vo-gpcb-sura@gujarat.gov.in, privateoffice@govmu.org, "National Green Tribunal MoEF" <registrar-ngt@nic.in>, "ENVIS Secretariat" <envisect@nic.in>, mlasuratwest@gujarat.gov.in, assembly@gujarat.gov.in, dgp-gs@gujarat.gov.in, min-trans@gujarat.gov.in, pa2min-trans@gujarat.gov.in, ps2min-trans@gujarat.gov.in, mos-legal@gujarat.gov.in, pa2mos-legal@gujarat.gov.in, ps2mos-legal@gujarat.gov.in, staff1tomos-legal@gujarat.gov.in, staff2tomos-legal@gujarat.gov.in, staff3tomos-legal@gujarat.gov.in, staff4tomos-legal@gujarat.gov.in, "appointment fm" <appointment.fm@gov.in>, "Pankaj Chaudhary MoS Finance" <mosfinance@nic.in>, "dmc nvu" <dmc.nvu@suratmunicipal.org>, dchh@suratmunicipal.org, moh@suratmunicipal.org, jt-dish-ahd@gujarat.gov.in, dish-ahd@gujarat.gov.in, jt-dish-srt@gujarat.gov.in, jtdish-sur@gujarat.gov.in, "Chairman CPCB" <ccb.cpcb@nic.in>, "MS, CPCB" <mscb.cpcb@nic.in>, "SUNIL KUMAR ANAND" <sanand.cpcb@nic.in>, "ngt admn" <ngt.admn@gmail.com>, "Kshitij Jain" <ps2mefcc@gov.in>, "Mahesh Sharma" <dr.mahesh@sansad.nic.in>, pccf-forest@gujarat.gov.in, "akmehta" <akmehta@nic.in>, "Member Secretary" <psms.cpcb@nic.in>, so-vig-gpcb@gujarat.gov.in, pmo@govmu.org, "vinodk" <vinodk@nic.in>, "vinit2011 net" <vinit2011.net@rediffmail.com>, "National Commission for Women" <ncw@nic.in>, "Rashtriya Mahila Kosh" <ed_rmk@nic.in>, ac-pwd@gujarat.gov.in, commi-pwd@gujarat.gov.in, "ace dmj" <ace.dmj@suratmunicipal.org>, "Anil kumar" <anil.kumar@nic.in>, "OM Birla" <speakerloksabha@sansad.nic.in>, "Rajesh Verma" <secy.president@rb.nic.in>, "LEM Minister Office" <minoffice-mole@nic.in>, gnr@gujarat.gov.in, ddo-sur@gujarat.gov.in, "NIC MWCD" <NIC-MWCD@gov.in>, chairman@nhai.org, "ddo sur" <ddo_sur@gujarat.gov.in>, "ddo surat" <ddo_surat@gujarat.gov.in>, "mam palsana" <mam_palsana@gujarat.gov.in>, "prant chor sur" <prant_chor_sur@gujarat.gov.in>, rdc-sur@gujarat.gov.in, "rdc sur" <rdc_sur@gujarat.gov.in>, "chitnish sur" <chitnish_sur@gujarat.gov.in>, lni@madhusudangroup.com, "Sh. RAJA CHATTERJEE Registrar" <registrarngt-kolkata@gov.in>

Sent: Tuesday, February 13, 2024 12:12:52 PM

pollution by producing black polluted fog in open air nearby area and burn wooden for producing steam for boiler and thereby making huge pollution in nearby air. GPCB is knowing all it but they got bribe from the mill owner etc..

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To,

- 1. NATIONAL POLLUTION CONTROL BOARD**
Parivesh Bhavan, East Arjun Nagar,
New Delhi-110032.
- 2. NATIONAL GREEN TRIBUNAL**
Faridkot House, Copernicus Marg,
New Delhi - 110001.
- 3. MINISTRIES OF ENVIRONMENT AND FOREST,**
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhavan, Jorbagh Road,
New Delhi - 110003, INDIA.
- 4. DISTRICT DEVELOPMENT OFFICER,**
Muglisara, Surat-395003
- 5. Director Industrial, Safety & Health,**
Labour and Employment Department,
3rd & 5th Floor, Shram Bhavan,
Nr. Gun House, Khanpur, Ahmedabad-380001.
- 6. Forest Department,**
Aranya Bhavan, Sector-10-A,
Gandhinagar.

Opponent :-

RIDDHI SIDDHI PRINTS PRIVATE LIMITED

Also Known as : **I.C. GANDHI SILK MILLS LIMITED**

Address-1: ICG Estate, A.K.Road, Surat-395008

Address-2 : 76, Hiralal Colony, Ashwani Kumar Road, Ashwani Kumar Road, Nr. Patel Nagar, Surat, Gujarat 395003

Email ID: info@icgandhi.com

Subject - For the matter of opponent mill Riddhi Siddhi Prints Pvt. Ltd. has made high pollution by producing black polluted fog in open air nearby area and burn wooden for producing steam for boiler and thereby making huge pollution in nearby air. GPCB is knowing all it but they got bribe from the mill owner etc..

Respected Sir,

We are running union and in a public interest we hereby apply to make strict action against polluters.

of Narendra Modi corrupted officer making money and raised their Installment not closing polluting factories. They are not even checking and not issuing notice even after highly reported pollution in said respondent factories peripheral areas.

CCTV camera scheme on factory chimney is just a biggest joke of the world and environmental ministries makes rules and many online single window checklist system and all citizens face problems, workers dies due to polluted air, water, gas and other hazardous waste.

The said mill has burn restricted wooden for producing water steam for their mill boiler and hence by this act the heavy black polluted fog are released in near by area. There is Udhna Railway station is nearby to the said mill as well police station are situated, petrol pump are also there and many other general public uses places are there. Therefore cause to pollution nearby area general public who uses to this places for their routine life they all are affected very dangerously and they have got many illness cause to these type of pollution. The said mill workers affected very dangerously. They do not have breathing sufficiently and hence they got hazardous illness like T.B. and Bronchitis. In now days Govt. has banned for burning wooden for any kind of work because of Green House Effect and Environmental Security. But the opponent mill has burning restricted wooden by cutting tree from nearby forest area. They given bribe to forest officer for cutting the tree illegal way and making transportation of wooden from forest to mill. Therefore please make investigation in the said case. If there is investigation in the said case then it is very probability that many officers of GPCB and Forest Department are captured in the scam. We have complaint many times to the concern GPCB Officer but they deny to proceed legal action against the said mill therefore please seat SIT for the said matter by entering SUOMOTO Case. Prior to this mill got closure notice from the CPCB for their pollution activity. But till today no any Govt. officer or GPCB officer has take any action for this matter. Therefore please make suomoto case against all. There are all west water throw to near land of farm.

Therefore in this case please communicate all action related correspondence to us so we can check progress of our public interest application result.

There is a wall next to the boiler of this mill, there is an Apartment next to the wall, residents live in it, Ekta Nagar slum is located in front of this mill, where workers live, so due to the boiler of this mill, the workers living there are very seriously ill. It happens that there is a chance of losing an eye due to the gray air of this mill. There is no filter in this mill, so the air pollution is

bad pollution.

The resident of Shri Nath Apartment next to this mill came to us and gave us the photos of this mill and according to him we have lodged a complaint, please file a suomoto immediately sir.

No justice despite repeated pleas....

No government official even visits theirs.

Jay hind
Azad hind mazdoor sena
a.k. road fulpada surat

Main Get

Main get near **Apartment**

Mill near road

--

RAJA CHATTERJEE
REGISTRAR,
NATIONAL GREEN TRIBUNAL,
EASTERN ZONAL BENCH, KOLKATA.
PHONE No. 033-23240094
EMAIL: registrarngt-kolkata@gov.in

--

Regards

Judicial Section,
National Green Tribunal,
Eastern Zone Bench,
New Town, Kolkata - 700161
Ph. 033-2324 0089
Email: ngtjudicial-kolkata@gov.in



RIDDHI SIDDHI PRINTS PRIVATE LIMITED.pdf

2 MB

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[Through Physical Hearing (with Hybrid Option)]

**ORIGINAL APPLICATION NO.61 OF 2024 (WZ)
(LETTER PETITION NO.24 OF 2024)
(Complaint dated 13.02.2024)**

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

ORDER

1. Perused the report of learned Registrar dated 23.02.2024 submitted on a complaint dated 13.02.2024 made by the General Secretary, Azad Hind Mazdoor Sena, wherein no address has been given except e-mail address, wherein it is alleged that the respondent – Riddhi Siddhi Prints Pvt. Ltd., situated at 76, Hiralal Colony, Ashwini Kumar Road, Near Patel Nagar, Surat, Gujarat is burning restricted wood for producing water steam for mill boiler, thereby emitting huge black smoke/fog leading to the illness of the local residents. The said mill is illegally cutting trees from the nearby forest area.

2. Considering the allegations made in the complaint, we deem it appropriate to call for a report from the Member Secretary, Gujarat Pollution Control Board (GPCB) as to the truthfulness of the contents of the aforesaid complaint and the action taken at their end, if any, within four weeks.

3. This report shall be submitted by the GPCB by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDC, within a period of four weeks.

4. A copy of this order along with the copy of complaint be sent to the above mentioned Authority i.e. the Member Secretary, GPCB for compliance as above.

5. The Registry is directed to register this Letter Petition as Original Application.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

May 06, 2024
O.A. No.61/2024 (WZ)
npj



Gujarat Pollution Control Board

Annexure-II
PCB ID: 21176

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details riddhi siddhi processors

Outward No: 63714-10/04/2025

Email :
icgrsp.rsp@gmail.com

PLOT NO: ,
GANDHI COMPOUND, A.K.ROAD,
SURAT - 395008

Telephone :
-

DIST : Surat, TAL : Chorasi , SIDC : Not In Gide

Inspection Id : 843151 (On Complaint)

Ro Name : Surat

2 Type / Scale / Sector / Status : RED / SMALL / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation

3 Inspection Dt & Time : 21/03/2025 12:50 / Air , Water , Hazd Person Contacted : Dharmesh panwala, Manager

4 Env Audit Detail : Sch : 2 , Detox Corporation Pvt. Ltd. , Year : 2017 , On Dt :

Commissioned Dt : 01/08/1994

Production Start Dt : 01/08/1994

Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 440.000 Dom : 10.000 Borewells: 0

6 Waste Water generation / Discharge (klpd) : Ind : 380.000 Dom : 9.500 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: LOCAL BODY

8 Disposal Mode of Industrial / Domestic : Underground Drainage System / Septic Tank

9 Discharge Pt / Final Receiving Body (Ultimate): In to Underground drainage of SMC / In to underground drainage of SMC

10 Status of water consent Under the Water Act,1974: AWH-113632-21/06/2026 Last Inward:194678-13/05/2021[DEX]

11 Effluent Treatment plant (ETP) : Units, if provided and status :

ETP Details : P-Chemical Dousing Tank,P-Collection Cum Equalization,P-Equalization Tank,P-Floculator,P-Holding Tank,P-Pri Settling Tank,Primary,S-Aeration Tank,S-Settling Tank,S-Sludge Dry Beds,Secondary

12 Whether Industry is a member of CETP ? No

13 Boilers=1 , DG Sets=0 , Flue Gas =2, Process =0 , ETP Cap = 535 , Capacity of All =

APCM Details : Alkali Scrubber,Bag Filter,Multi Cyclone

Fuel Used : Coal

Stack Attached to : Boiler,Fuel Heater(Thermic)

14 TSDF Name : Detox India Pvt. Ltd.

15 Lab Charges Pending : Rs. 20785.00 Water Cess Charges Pending : NIL

16 Last Env. Form V : 2021-2022 Water Cess Return : 2017-2018 HW Monthly Return : 2024-99

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
20/01/2023	SCN	09/06/2023	,	701893	SCN	APP	744380
06/04/2022	SCN	28/04/2022		656530	SCN	COM	671970
26/02/2021	SCN	07/04/2021		597579	SCN	COM	587803

Monthly Patrak Data : Last Return : 202301 HAZD Waste Disposal : 0.000 (0 Trucks)

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 0, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 0	Meter Reading - 0, Kilo Litre - 0

10/04/2025

1/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 21176

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

General Observation

a	- Is the Industry in Operation ??	Yes	
a	- R.O File No	21176	
b	- Industry Operating without CCA	No.	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	No.	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	Yes	
d	- ALL APCMs are in operation	Yes	
e	- SMF availability	Provided	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- ph of Scrubbing Media as per requirement ??	Yes	
h	- Ultimate Disposal of Scrubbing Media	N.A	
i	- Nos of Samples : Stack & Ambient	1, 0	

GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	Yes	NA
----	---	-----	----

Haz Waste Related

a	- Haz waste Catg confirmitive with CCA	Yes	
b	- H.W generation exceeding CCA limits	No.	
c	- Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	- Reusing or Recycling of Haz Waste by Industry ?	No	
e	- LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	- Stock of Haz-Waste @ premises/Whether EXCESS ?	As per Crux	
g	- Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	Yes	NA
h	- Installed capacity of the plane based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	--	
i	- Technical capability and equipment complying with the SOP/Guideline?	Yes	NA
j	- Is unit complying the conditions gives in SOP/Guidelines?	Yes	NA
k	- Facility is adequate for the applied process	Yes	NA
l	- Passbook is maintained?	Yes	NA
m	- Details of PLI, if applicable	--	
n	- Details of safety specs provided by the facility	--	
o	- Seperate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	NA
p	- Quantity of Hazardous waste procured as per CCA?	Yes	NA

Water Parameter

b	- Source of Water Supply	LOCAL BODY	
c	- W.W.G is EXCEEDING the CCA Limits	No.	

10/04/2025

2/6 (Through XGN)



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(Inspection Report) - Air, Water, Hazardous

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d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	01	

Remarks :

Site Observations during Inspection , PCB-ID: (21176)

Inspection Crux:

Water Observation:

During visit provided ETP units are found in operation. Generated effluent is treated in ETP consisting of primary, secondary & tertiary treatment units. Treated w/w is partly reused in Blanket/Screen washing while remaining is being discharged into SMC drainage. One w/w sample is collected from final outlet of ETP; detail as per data sheet. Reading of the flow meters provided at w/w reuse line are noted as Flow-31.0M3 & Totalizer-28149M3/Hrs and outlet of ETP are noted as: Flow-6.52M3 & Totalizer-60459M3/Hrs respectively. [394]-07/04/2025

Air Observation:

Unit has provided steam boiler (4TPH) & TFH (1500U) with common stack. MCS, Bag filter & Water scrubber provided as APCM separately. Provided MCS & Bag filter & Scrubber attached to boiler and TFH are found in operation. Coal is used as fuel in boiler & TFH. Unit has provided CEMS for PM to the common stack attached to boiler & TFH and reading of the CEMS is noted 23.43 Kg/Hr at the time of visit. Unit is located at in centre of City area hence written instruction is given during visit as to submit Time bound Action plan for shifting the unit at outside the city area and Repeatedly Complaint received regarding Air Pollution hence also instructed to operate Air Pollution Control Device efficiently. During visit, no remarkable smoke is observed to the stack. Photograph taken during visit is attached h/w. [394]-07/04/2025

Hazard Observation:

ETP sludge @ 5 MT is found stored near ETP area. [394]-07/04/2025

General Observation:

This unit is visited with ref. to letter received from SDM & City Prant(North) Adajan, Surat Office regarding complaint of residents societies of nearby this unit for causing Air pollution (Copy of the compliant is uploaded here with). M/s. Riddhi Siddhi Processors is located surrounding A.K.Road area of Surat city area. This industry is engaged in the production of Dyeing & Printing of Art silk fabrics-20,000Meter/Day. Industry is having valid CC&A up to 21.06.2026. Production plant is found in operation during visit. [394]-07/04/2025

~ RO Comments/Reply :Complaint has been raised by MLA shri Kantibhai Ballar during Sankalan meeting, concern mamlatdar shri has submitted their report ...-10/04/2025

I recommend : k. Letter for Corrective Measures

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W.C Notings: -----[394-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

2. આપના એકમની હવા પ્રદુષણ અંગેની રજુઆતો અત્રેની કચેરીને મળતી હોય જેથી હવા પ્રદુષણ નિયંત્રણ અંગેના સાધનો પૂરી કાર્યક્ષમતાથી ચલાવવા.
1. શહેરીકરણનાં વિસ્તરણનાં કારણે આપનું હાલનું યુનિટ શહેરી વિસ્તારના મધ્યભાગમાં આવતું હોય એકમને સ્થળાંતરિત કરવા માટેનો સમયબદ્ધ ACTION plan રજુ કરવો.
3. છેલ્લા ત્રણ મહિનાના ઉત્પાદન , પાણી વપરાશ, વેસ્ટવોટર જનરેશન તેમજ ડિસ્પોઝલ, હાઝાર્ડસ વેસ્ટ જનરેશન ડિસ્પોઝલ ની માહિતી (મેનીફેસ્ટ સહિત) રજુ કરવી.

Compliance Observed in this Inspections.

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Gujarat Pollution Control Board

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(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air, Stack, Hazardous Waste & Samples PCB-ID: (21176)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	A-3	for pm=571 lit, so2=57 lit and nox=1543.59 ml at ntp / 90	1300-1330	REP	common stack attached to boiler (cap.4 tph) & tfh (cap.1500 u) through apcm ~ from common stack att	3/7388
2	W-11	7-8 / 31	1255-1255	REP	## final outlet of the etp ~ from final outlet of etp	Brownish

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Fuel Heater (Thermic)	36	1500 U with common stack	YES	FIL,MUL	Coal	COAL:20 MT/D, LIGNITE: 25 MT/D, AGRO WASTE/Wood:30	
2	Boiler	36	4 TPH with common stack	YES	ASC,FIL,MUL	Coal	COAL:8 MT/D, LIGNITE:10 MT/D, AGRO WASTE/WOOD: 12	APCM is found in operation

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Chemical sludge from waste water treatment	I -35.3	27.000-M.T	COL,DSS,STO,TRA
2	Used or Spent Oil	I -5.1	0.375-M.T	COL,CYC,REU,STO
3	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	3.600-M.T	COL,CYC,REU,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	dyeing & printing of art silk cloth	600000.000	20000.000 - MTS	600000.000	CTE Amendment application (20000 METER/DAY)

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	ACETIC ACID	0.000 - M.T
2	caustic soda	0.000 - M.T
3	DISPERSE DYES	0.000 - M.T
4	DISPERSING AGENTS	0.000 - M.T
5	RESIN	0.000 - M.T
6	SILICONE	0.000 - M.T
7	SODA ASH	0.000 - M.T
8	SODIUM CHLORIDE	0.000 - M.T
9	SODIUM HYDROSULPHATE	0.000 - M.T
10	SODIUM PERBORATE	0.000 - M.T
11	SYNTHETIC DETERGENTS	0.000 - M.T
12	TRI SODIUM PHOSPHATE	0.000 - M.T
13	VET DYES	0.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 450.000	WWG : 389.500	Water Source	Remark
1	Boiler Feed	43.000	8.600	Local Body	
2	Cooling Water	20.000	20.000	Local Body	
3	Domestic Purpose	10.000	9.500	Local Body	
4	Mnfg Process	357.000	331.400	Local Body	
5	Wash Water	20.000	20.000	Local Body	

H Solid Waste

10/04/2025

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(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Inspection Team : K.H.Patel, SO - MR. RAVINDRA HITENDRA MASTER

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(K.H.Patel, SO)



ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, સુરત

પ્રાદેશિક કચેરી, સુરત

પ્લોટ નં.: ૧૧-૧૨/૨,૩, જી.આઈ.ડી.સી., પાંડેસરા, સુરત- ૩૬૪ ૨૨૧(ગુજરાત)

ફોન નં. (૦૨૬૧) ૨૮૯૧૬૯૬

IS/ISO - 9001:2015, IS/ISO-14001:2015 & IS/ISO:45001:2018 Certified

Website : www.gpcb.gov.in

XGN website : http://gpcbgn.gujarat.gov.in

E-mail : ro-gpcb-sura@gujarat.gov.in

GST No. : 24SRTG00481F1DK

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

નં: 21176

પાણી અધિનિયમ 1974 ની કલમ - 23, હવા અધિનિયમ ની 1981 ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986 ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (૧) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (૨) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (૩) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરાવામાં આવ્યો છે અથવા થવાની તૈયારીમાં છે. તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : કલાક તા / /
અમારી સાથે મુલાકાત સમયે સહાય માટે નીચેના અધિકારીશ્રી / કર્મચારીશ્રી હાજર રહેલા છે.

ક્રમ અધિકારીશ્રી / કર્મચારીશ્રી હોદ્દો

(૧) RM Master, SST

(૨) _____

(૩) _____

પ્રતિશ્રી,
M/s. Koddhi Koddhi Processors.
Ganabhi Compound,
At Road - Surat
395008.

સહી _____

અધિકારીનું નામ K. H. Patel

હોદ્દો S.O.

આ સૂચના (નોટીસ) મેળવનારની સહી : x

Mr. Dharmesh Panchal (Manager).



ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, સુરત

પ્રાદેશિક કચેરી, સુરત

Plot No. 11-12/2,3, G.I.D.C. Pandesara, Dist.: Surat 394221

Phone: (0261) 2891696.

E-mail ID (Regional Officer) : ro-gpcb-sura@gujarat.gov.in

E-mail ID (Unit Head) : uh-gpcb-sura@gujarat.gov.in

Website : http://gpcb.xgn.gujarat.gov.in

M/S. Biddhi Siddhi Industries

સ્થળ તપાસની નિરિક્ષણ નોંધ

આઈ.ડી નં: 21126 કેટેગરી/સેલ: Red Small Latitude/Longitude: _____/_____

શ્રીમાન, આપશ્રીને જણાવવાનું કે, આજ તા. 21/03/2025 ના રોજ આપશ્રીના એકમની મુલાકાત હઈ સ્થળ તપાસ કરી ઈન્સ્પેક્શન કરેલ છે જે દરમ્યાન હવા પાણી/જોખમી કચરા/_____ના 01/01 નમુના પૃષ્ઠકરણ અર્થે એકત્રીત કરેલ છે.

આપશ્રીના એકમની મુલાકાત દરમ્યાન પર્યાવરણીય કાયદાઓ ના સંદર્ભે ખુટીઓ/ક્ષતિઓ ખોવા/જાણવા મળેલ છે, જે આદારે પડતર અસ્તુ સંદર્ભે નિર્ણય લેતા પહેલા અને/અથવા કાયદાકીય પગલા લેતા અને/અથવા પર્યાવરણ નુકશાન ઘટતર લેતા પહેલા કુદરતી ન્યાયના સિદ્ધાંત મુજબ આપશ્રીને સાંભળવાની તક પુરી પાડવાના હેતુથી અત્રે લેખિતમાં સ્થળસ્થિતિ/મુદ્દાઓ/સૂચનાઓ આપવામાં આવે છે.

આ પરત્વે આપશ્રી નીચે લેખિતમાં સ્વૂચાત કરી શકો છો અથવા લેખિત પુલાસો/સ્પષ્ટતા/પુર્તતા અહેવાલ કામકામના દિન-03 માં બોર્ડની વડી કચેરી, ગાંધીનગર તેમજ અત્રેની કચેરીને લેખિતમાં અથવા XGN પર અથવા Email થી સ્વૂ કરવા નોટીસ આપવામાં આવે છે.

સ્થળ તપાસ દરમ્યાન ખોવા મળેલ સ્થળ સ્થિતિ/ખુટીઓ/ક્ષતિઓ/ખામીઓ:

- ① શાહીકચરાના વસ્તુઓના આધારે હાલનું યુનિટ ક્ષેત્રી વિસ્તારના મદુપત્રમાં આપતું હોય અસંમત મદુપત્રીકત કરવા મશિનો કમ્પાઉન્ડ Action Plan સ્વૂ કરવા.
- ② આપના અસંમતી હવા પ્રદૂષણ અંગેની સ્વૂચાતો અપેની કચેરીને મળતી હોય કૃપા હવા પ્રદૂષણ નિયંત્રણ અંગેના સાધનો પુરી જરૂરિયાતથી ચલાવવા.
- ③ હલ્લાં ત્રણ મહિનાના ઉપાદાન, પાણીવપરાણ, વેશ્વોરેર જનરેશન તેમજ ડિસ્પોઝલ, હજાર્ફમ વેશ્વ જનરેશન - ડિસ્પોઝલની માહિતી (મેગીસ્ટેર મહિ) સ્વૂ પાઠી.

(Signature)

(Signature)

ગુ.પ્ર.નિ.બોર્ડના નામે અને વતી,
(અધિકારીઓના નામ, હોદ્દો, સહી):

R.H. Mester, SSA

KH Patel, S.O.

મુલાકાત લેવામાં આવેલ હોય તે એકમના પ્રતિનિધીની સ્વૂચાત: (જે લાગુ પડે તેની સામે જ સહી કરવી)

(૧) આ સ્થળસ્થિતિ/સુચનાઓ સાથે હું, નીચે સહી કરનાર સંપૂર્ણ સહમત છું.	૧
(૨) જેમા દર્શાવેલ સ્થળસ્થિતિ/સુચનાઓમાંથી મુદ્દા નં..... સાથે હું નીચે સહી કરનાર અસહમત છું. જેના માટે મારી નીચે પ્રમાણેની સ્વૂચાત છે.:	

એકમના પ્રતિનિધી / આ નોંધ મેળવનાર નામ, હોદ્દો અને સહી :

(Signature)
Mr. Dharmesh Parvata (Manager).

તા.: 21/3/25



**ANALYSIS REPORT FOR
AIR**

**GUJARAT POLLUTION CONTROL
BOARD**

Sample ID:480303

SURAT, PLOT NO. 11-12/2,3 , GIDC - PANDESARA,
SURAT - 394221, (T) (0261) 2442696

Test Report No. : 54273

Date: 27/03/2025

- | | |
|---|--|
| 1. Name of the Customer | : Riddhi Siddhi Processors |
| 2. Address: | : PLOT NO: , ,, GANDHI COMPOUND, SURAT - 395008 DIST: Surat, TAL:
Chorasi |
| 3. Type of Sample | : REP |
| 4. Sample Collected By | : K.H.PATEL, SO |
| 5. Quantity of Sample Received | : SO2 50ml & NOx 25ml |
| 6. Code No. of the Sample | : 7416585 |
| 7. Date & Time of Collection & Inwarding | : 21/03/2025 (1300 to 1330) & 25/03/2025 |
| 8. Date of Start & Completion of Analysis | : 25/03/2025 & 27/03/2025 |
| 9. Sampling Point | : Common stack attached to Boiler (cap.4 TPH) & TFH (cap.1500 U) through
APCM ~ From Common stack att |
| 10. Flow Details (Remarks) | : Coal |
| 11. Mode of Disposal | : Separate MCS + BF + Scrubber for both Boiler and TFH |
| 12. Ultimate Receiving Body | : 3/7388 |
| 13. Temperature on Collection | : 90 & pH Range on pH Strip : For PM=571 lit, SO2=57 Lit and NOx=1543.59
ml at NTP |
| 14. Carboys Nos | : Barcode |
| 15. Parameters | : 3 |

Sr	Parameter	Unit	Test Method	Result
1	1 - PM-Stack	MG/NM3	IS: 11255 (Part – 1), 1985 (Reaffirmed 1999)	29
2	3 - SO2-Stack (PPM)	PPM	IS: 11255 (Part – 2), 1985 (Reaffirmed 2009)	19.70
3	29 - NOX-Stack	PPM	IS:11255(Part-7), 2005	7.06

Laboratory Remarks : Freeze By:445-lab_445 Dt.: 27/03/2025

J.D.OZA, Lab Head

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in



GPCB

By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. 194678 dated 13-05-2021 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,
M/s. Riddhi Siddhi Processors
Gandhi Compound,
A.K.Road, Surat-395008,
Tal: Chorasi, Dist: Surat.

1. Consent Order No. AWH-113632 Date of issue: 08-07-2021.
2. The consents shall be **valid upto 21-06-2026** for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

Sr. No.	Product	Quantity
1	Dyeing & Printing of Art Silk Cloth	20,000 Meters/Day

Subject to specific condition:

1. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
2. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
3. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
4. Industry shall provide dedicated storage facility for fly ash.
5. Industry shall comply with fly ash notification 1999 as amended from time to time.
6. The fuel used shall be coal only. Industry shall obtain prior permission for use of multiple fuel.
7. Unit shall strictly use 6 chambers only and water consumption and wastewater generation shall be not exceed than the consented quantity.

M/s. Riddhi Siddhi Processors(ID-21176)

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3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of Water:- Borewell.
 3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 440 KL/Day.
 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 10 KL/Day.
 3.4. The quantity of domestic waste water shall not exceed 9.5 KL/Day.
 3.5. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 380 KL/Day.
 3.6. The applicant shall operate effluent treatment system efficiently so that treated effluent from the industrial unit shall conform to the norms mentioned below.

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40 ^o C
Colour (pt.co.scale) in units	100 units
Suspended Solids	300 mg/l
Oil and Grease	10 mg/l
Chlorides	600 mg/l
Sulphate	1000 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20 ^o C)	30 mg/l
COD	100 mg/l
Total Dissolved Solids	2100 mg/l

- 3.7. The final treated effluent shall conform to the above standards shall be discharged into the Surat Municipal Corporation.
 3.8. Industry shall provide fixed pipeline with flow meter for the reuse of treated effluent for disposal to SMC and maintain its records.
 3.9. Domestic effluent shall be disposed off through septic tank/soak pit system.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1. The following shall be used as a fuel in Steam Boiler and Thermic Fluid Heater.

Sr. No.	Utility	Fuel	Quantity
1	Steam Boiler	Coal	8 MT/Day
2	Thermic fluid heater	Coal	20 MT/Day

- 4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.



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Phone : (079) 23226295

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- 4.3. The flue gas emission through stack attached to Steam Boiler and Thermic Fluid Heater shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
1	Steam Boiler (4 TPH)	36 (Common stack)	Multi Cyclone Separator & bag filter	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
	Thermic fluid heater (1500 U)		Multi Cyclone Separator & bag filter	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 m 50 ppm

- 4.4. There shall be no process emission from the manufacturing process as well as any other ancillary process.
- 4.5. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal & fly ash.
- 4.6. Industry shall comply with Coal handling guideline of the Board.
- 4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.
- 4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT
PM 10	100 Microgram/ m ³
PM 2.5	60 Microgram/ m ³
SO ₂	80 Microgram/ m ³
NO _x	80 Microgram/ m ³

- 4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

5.1 Authorization order No:- **AWH-113632** date of Issue: **08-07-2021**.

5.2 **M/s. Riddhi Siddhi Processors** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **Gandhi Compound, A.K.Road, Surat-395008, Tal: Chorasi, Dist: Surat**.

Sr. No	Waste	Quantity MT/Year	Schedule-I/ Category	Facility
1	Chemical Sludge from waste water treatment	27	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.

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M/s. Riddhi Siddhi Processors(ID-21176)

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2	Used Oil	0.375	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	3.6	33.1	Collection, storage transportation and disposal to authorized decontaminator

5.3 The authorization shall be valid up to **21-06-2026**.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

6. TERMS AND CONDITIONS OF AUTHORISATION

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.
9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.



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PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

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15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

7. GENERAL CONDITIONS:

- 7.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 7.2. Applicant shall also comply with the general conditions given in annexure I.
- 7.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 7.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 7.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 7.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 7.7. The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 7.8. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 7.9. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

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M/s. Riddhi Siddhi Processors(ID-21176)

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8. SPECIFIC CONDITIONS:

- 8.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 8.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 8.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 8.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 8.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 8.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 8.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 8.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 8.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

For and on behalf of
Gujarat Pollution Control Board



(G.H. Trivedi)
Deputy Chief Environmental Engineer

NO: GPCB/CCA-SRT-588(3)/ID-21176/

Date:-

Issued to:

M/s. Riddhi Siddhi Processors
Gandhi Compound, A.K.Road,
Surat-395008,
Tal: Chorasi, Dist: Surat.

M/s. Riddhi Siddhi Processors(ID-21176)

36 Riddhi Siddhi Processors

Gandhi Compound, A.K. Road, Surat-395008, Tal. Chorasi, Dist.: Surat.

GPCB ID: 21176

April 8, 2025

To,
The Regional Officer
Gujarat Pollution Control Board
Plot No.: 11, 12/2, 3, GIDC Pandesara,
Surat.

Sub.: Visit of our unit by GPCB officer on dated 21/03/2025

Dear Sir,

During the visit of our unit by GPCB officer on dated 21/03/2025, they note down points.

The point wise explanation is as under.

1. Submit Action Plan for transfer unit, due to urbanization expansion your unit is in center of city.

With reference to the same we would like to inform you that meeting was organized by South Gujarat Textile Processors Association and it was decided to shift the textile units located in city area. We had accepted the proposal to shift our unit and for the same we have requested for 7000 Square meter of land. Against the same we have paid token amount of Rs. 2, 50,000/- as agreed by the association. Details of the Cheque are enclosed in the letter attached. We assure you that once the land is allotted to us, we shall shift our entire unit. – **Annexure - I**

2. Your unit's air pollution's report applies to the office here so that the equipment for air pollution control measure can regular operate efficiently.

We assure you that we shall operate air pollution equipment with full efficiency.

3. Submit the last three months data of Production, Water Consumption, waste water Generation, Treated waste water reuse, treated waste water Discharge, Fuel Consumption and Hazardous Waste Generation & Disposal details.

We are submitting last three months data of Production, Water Consumption, Waste water Generation, Fuel Consumption, which is here.

Month	Production (Meter/Month)	Water consumption (KL/Month)	Waste water Generation (KL/Month)	Fuel consumption (MT/Month)
December-2024	485645	10450	8950	670
January-2025	479700	9955	8540	624
February-2025	420254	9545	7965	585

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Riddhi Siddhi Processors

Gandhi Compound, A.K. Road, Surat-395008, Tal. Chorasi, Dist.: Surat.

Type of Hazardous Waste	Generated Quantity
ETP Sludge	1.5 MT
Used Oil	0.3 KL
Discarded Containers	15 Nos.

In view of the above we request you to kindly not initiate any legal action against our unit & oblige.

Thanking You
Yours Faithfully,

For Riddhi Siddhi Processors


Partner

Encl: As above

Annexure - I

Receipt Voucher

No. : 227

Dated : 28-Mar-19

Particulars	Amount
Account : Riddhi Siddhi Processors (I.C.Gandhi)	2,50,000.00
Through : The Sutex Co-Op Bank Ltd.	
On Account of : Ch. No. 510 received towards 4th installment towards deposit for purchase of land	
Amount (in words) : Rupee Two Lakh Fifty Thousand Only	
	₹ 2,50,000.00


Authorised Signatory

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South Gujarat Textile Processors Association
Pl.No.200 2nd Floor, V.M. Dhamanwala Complex
GIDC Estate , Pandesara, Surat.394221.
State Name : Gujarat, Code : 24
E-Mail : info@sgtpa.com

Receipt Voucher

No. : 173

Dated : 16-Mar-19

Particulars	Amount
Account : Riddhi Siddhi Processors (I.C.Gandhi)	2,50,000.00
Through : The Sutex Co-Op Bank Ltd.	
On Account of : Ch. No. 509 recd. towards 3rd instalment towards deposit for purchase of land	
Amount (in words) : Rupee Two Lakh Fifty Thousand Only	
	₹ 2,50,000.00


Authorised Signatory

South Gujarat Textile Processors Association
Pl.No.200 2nd Floor, V.M. Dhamanwala Complex
GIDC Estate , Pandesara, Surat.394221.
State Name : Gujarat, Code : 24
E-Mail : info@sgtpa.com

Receipt Voucher

No. : 124

Dated : 20-Feb-19

Particulars	Amount
Account : Riddhi Siddhi Processors (I.C.Gandhi)	2,50,000.00
Through : The Sutex Co-Op Bank Ltd.	
On Account of : Ch. No. 508 towards 2nd instalment towards deposit for purchase of land	
Amount (in words) : Rupee Two Lakh Fifty Thousand Only	
	₹ 2,50,000.00


Authorised Signatory

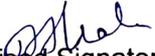
South Gujarat Textile Processors Association
Pl.No.200 2nd Floor, V.M. Dhamanwala Complex
GIDC Estate , Pandesara, Surat.394221.
State Name : Gujarat, Code : 24
E-Mail : info@sgtpa.com

Receipt Voucher

No. : 113

Dated : 18-Feb-19

Particulars	Amount
Account : Riddhi Siddhi Processors (I.C.Gandhi)	2,50,000.00
Through : The Sutex Co-Op Bank Ltd.	
On Account of : Ch. No. 507 towards 1st instalment towards deposit for purchase of land samridhi	
Amount (in words) : Rupee Two Lakh Fifty Thousand Only	
	₹ 2,50,000.00


Authorised Signatory